

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF STAKEHOLDERS OF V-ACCURATE MANAGEMENT SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of the Corporate Debtor	V-Accurate Management Services Private Limited
2	Date of Incorporation of Corporate Debtor	12 June 2009
3	Authority under which the Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Pune under the Companies Act 1956
4	Corporate Identity Number of the Corporate Debtor	U74910PN2009PTC134135
5	Address of the Registered Office and Principal place of Business, if any	Vidyadhar Heights, 6th Floor, Garud Ganpati Square, Narayan Peth, Laxmi Road, Pune 411030 Maharashtra.
6	Date of closure of Insolvency Resolution Process	02-Jan-2024 (Being the date of approval of Resolution Plan)
7	Liquidation Commencement Date (LCD) of corporate debtor	25 February 2025
8	Name and registration number of the Insolvency Professional acting as liquidator	Pankaj Sham Joshi Reg. No. IBBI/IPA-002/IP-N00507/2017-18/11556
9	Address and e-mail of the liquidator, as registered with the Board	Pankaj Sham Joshi Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra Email: pjoshi.ip@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East) Mumbai 400 057, Maharashtra. Email: vaccuratecirp@gmail.com
11	Last date for submission of claims	27 March 2025 (30 days from LCD)

1. Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of **V-Accurate Management Services Private Limited** on 25 February 2025.
2. The Stakeholders of **V-Accurate Management Services Private Limited** are hereby called upon to submit their claims with proof on or before **27 March 2025** to the liquidator at the address mentioned in item No. 10 above.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
4. Submission of false or misleading proof of claims shall attract penalties.
5. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Pankaj Sham Joshi

Liquidator in Matter of V-Accurate Management Services Private Limited

Reg. No. Reg. No. IBBI/IPA-002/IP-N00507/2017-18/11556
AFA No. AA2/11556/02/311225/203617 valid upto 31.12.2025Date : 28 February 2025
Place : Mumbai